

BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
COURT 1

CP(IB) 35 of 2020 With IA/102(AHM)2021

Coram: MADAN BHALCHANDRA GOSAVI, MEMBER (JUDICIAL)
VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE THE AHMEDABAD BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 17.03.2021

Name of the Company: Shriram Makadu Chitte & Ors
V/s
Sunshine Hi-Tech Infracon Ltd

Section: Rule 11 of NCLT,2016/7 of the Insolvency and Bankruptcy Code, 2016

ORDER


Learned Counsel Mr. Sunil Bhavsar appeared for the Applicant.

IA No. 102 of 2021 is filed only to suggest name of another IRP then what has been suggested earlier. It is noted. Hence, IA No. 102 of 2021 is allowed and stands disposed of.

Now, pleadings are held to be completed.

Main matter stands adjourned to 05.04.2021


(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)


(MADAN B. GOSAVI)
MEMBER (JUDICIAL)

Dated this the 17th day of March, 2021